

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1942 of 2020**

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Sagar Khatri @ Ashu @ Sagar Kumar Khatri ... Petitioner  
Versus

1. The State of Jharkhand  
2. Nidhi Kumari ... Opposite Parties

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Deepak Kumar, Advocate  
For the State : Mr. Rakesh Ranjan, Addl. P.P.  
For O.P. No.2 : Mr. Ram Naresh Singh, Advocate

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**Order No.03 Dated- 11.09.2020**

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Sikidiri P.S. Case No.30 of 2019 registered under sections 323/341/342/498A/504/506/34 of the Indian Penal Code and under Section 3/4 of D.P. Act.

The Learned counsel for the petitioner submits that the petitioner is the husband of the opposite party no. 2 and the allegation against the petitioner are all false and are general and omnibus in nature. It is next submitted that admittedly the marriage between the petitioner and opposite party no.2 is a love cum arrange marriage and because of incompatibility of mind, neither the petitioner nor the opposite party no.2 is ready to continue their conjugal life and the petitioner has filed M.T.S. No.93 of 2019 for dissolution of their marriage in the Family Court, Auragabad. It is then submitted that the petitioner is ready and willing to pay Rs. 2,00,000/- as ad interim victim compensation to the informant without prejudice to his defence in this case, subject to the condition that the said amount shall be adjusted, if and when the final settlement is arrived at between the parties and undertakes to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. and the learned counsel for the opposite party no.2 opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing a demand draft of Rs. 2,00,000/- as ad interim victim compensation in favour of informant and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M., Ranchi, in connection with Sikidiri P.S. Case No.30 of 2019 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioner deposits the ad interim victim compensation amount, the court below is directed to issue notice to the informant and hand over the said demand draft to her, after proper identification.

It is made clear that the said amount of Rs.2,00,000/- shall be adjusted if and when the final settlement is arrived at between the parties.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-